THE ASSAM APPROPRIATION (No.I) ACT, 1952

(Passed by the Assembly)

(Received the assent of the Governor on the 28th March 1952)

[Published in the Assam Gazette, Extraordinary, dated the 29th March 1952.]

An

Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1952.

BE it enacted by the Assam Legislative Assembly as follows:—

Short title.

1. This Act may be called the Assam Appropriation (No.I) Act, 1952.

Issue of
Rs.85,64,364
out of the Consolidated Fund of
the State of Assam there may be paid and applied
sums not exceeding those specified in column (3)
solidated Fund
of the State of
Assam for the
year 1950-51.

The sum of eighty-five lakhs, sixty-four thousand, three
hundred and sixty-four rupees towards defraying
the several charges which will come in course of
payment during the year ending on the thirty-first
day of March, 1952 in respect of the services
specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1952.

SCHEDULE

| | 1) | (2) | (3) Sums not exceeding | | | |
|-----|--------------|---|--------------------------|---|-----------|----------------|
| • | | • • | | | | |
| | Grant No. | (Services and purposes) Major Heads | Voted by the Assembly | Charged or the Consoli dated Fund | | |
| | | | Rs. | Rs. | Rs. | |
| | 2 | Charges on account of Land Revenue | 71,028 | | 71,028 | |
| | 4 | Charges on account of Stamps | 6,500 | | 6,500 | |
| | 5 | Charges on account of Forests | 1,94,205 | ••• | 1,94,205 | |
| | 7 | Charges on account of Motor Vehicles Taxation Act. | 60,850 | ••• | 60,850 | |
| | 8 | Charges on account of Other taxes and duties. | 3,500 | | 3,500 | |
| | 9 | Charges on account of Navigation, Embankment and Drainage Works. | 1,00,000 | ••• | 1,00,000 | |
| | 10 | Charges on account of General Administration. | 3,92,626 | 40,359 | 4,32,985 | |
| | 11 | Charges on account of Administration of Justice. | 84,416 | •• | 84,416 | |
| | 12 | Charges on account of Jails and Convict Settlements. | 1,45,983 | ••• | 1,45,983 | |
| | 13 | Charges on account of Police | 5,69,938 | | 5,69,938 | |
| | 14 | Charges on account of Ports and Pilotage | 5,410 | | 5,410 | |
| | 15 | Charges on account of S cientific Department. | 1,285 | | 1,285 | |
| | 16 | Charges on account of Education | 8,54,532 | | 8,54,532 | |
| - 8 | 17 | Charges on account of Medical | 43,169 | | 43,169 | |
| | 18 | Charges on account of Public Health | 85,219 | | 85,219 | |
| | 19 | Charges on account of Agriculture | 14,405 | | 14,405 | |
| | 23 | Charges on account of Miscellaneous | 5,821 | ••• | 5,821 | |
| | | Departments. | | | | |
| | 24 | Charges on account of Civil Works Civil Works— | 70,000 | ••• | 70,000 | S |
| | 25. | Charges on account of Tools and Plant and Establishment. | 13,090 | ••• | 13,090 | Is R |
| | 27 | Charges on account of Famine Relief | 2,35,969 | | 2,35,969 | ou so |
| | 28 | Charges on account of Territorial and political pensions, "55.—Superannuation Allowances, Etc." | 48,600 | 4,013 | 52,613 | of As ye |
| | | Charges on account of Miscellaneous | 15,35,615 | 8,20,031 | 23,55,646 | |
| | 31 | Charges on account of Extraordinary charges. | 25,65,500 | | 25,65,500 | |
| | 33 | Charges on account of Pre-partition payments. | 1,000 | | 1,000 | A |
| | 34 | Charges on account of Capital Outlay on Schemes of agricultural improvement and research. | 47,000 | | 47,000 | А р |

(1)

Grant

No.

(Services and purposes) Major Heads

(2)

Sums not exceeding Total Voted by the Charged on the Consell-dated Fund Assembly

| 35 | Charges on account of Capital Account of other Provincial Works outside the | Rs. 2,92,200 | Rs. | Rs. 2.92,200 |
|----|---|--------------|----------|-----------------|
| 37 | Revenue Accounts. Charges on account of Capital Outlay on Schemes of State Trading. | 100 | < | 100 |
| 38 | Charges on account of Loans and advances. | 2,52,000 | | 2352,000 |
| | Grand total 76, | 99,961 | 8,64,403 | 85,64,364 |

ASSAM ACT II OF 1952

THE ASSAM APPROPRIATION (No.II) ACT, 1952

(Passed by the Assembly)

(Received the assent of the Governor on the 3rd April 1952)

[Published in the Assam Gazette, dated 9th April 1952]

Act to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1953.

BE it enacted by the Assam Legislative Assembly as follows:

1, This Act may be called the Assam Appropriation

(No.II) Act, 1952.

Issue of Rs, 16,87,56,100 out of the Conof the State of Assam for the year 1952-53.

Short title.

2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not solidated Fund exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of sixteen crores, eighty-seven lakhs, fifty-six thousand and one-hundred rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1953, in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1953,